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PART I

Appointments, Postings, Transfers, Powers, Leave and other Personal Notices

HOME DEPARTMENT NOTIFICATIONS

The 16th September 1944

No. 4978-A.—On return from leave, Rai Bahadur Samuel Das, Magistrate and Collector, is appointed to be the Deputy Commissioner of Sambalpur.

The 16th September 1944

No. 4979-A.—Mr. M. Azfar, I.C.S., on being relieved of his duties as officiating Deputy Commissioner of Sambalpur, is appointed to act as Secretary to Government in the Education, Health and Local Self-Government Departments.

The 16th September 1944

No. 4980-A.—Mr. V. Ramanathan, I.C.S., on being relieved of his duties as officiating Secretary to Government in the Education, Health and Local Self-Government Departments, is appointed to act as Deputy Secretary to Government in the Home and Finance Departments.

The 16th September 1944

No. 4982-A.—Mr. R. P. Ward, C.I.E., J.P., M.C., D.F.C., I.C.S., whose services have been placed at the disposal of the Government of Orissa by the Government of Bihar, is appointed to act as Revenue Commissioner of Orissa.

The 16th September 1944

No. 4983-A.—On being relieved of his duties as officiating Revenue Commissioner of Orissa, Mr. R. A. E. Williams, I.C.S., is appointed to be Chief Secretary to Government.

He is also appointed to be the Provincial Press Adviser to Government in addition to his duties.

The 19th September 1944

No. 5025-A.—In exercise of the powers conferred by sub-section (3) of section 190 of the Code of Criminal Procedure, 1898 (V of 1898), the Governor of Orissa is pleased to empower Sri B. G. Rao Patnaik, Deputy Magistrate of the first class, Banki in the district of Cuttack, to take cognisance under clause (c) of sub-section (1) of the said section of offences for which he may try or commit for trial.

The 19th September 1944

No. 5027-A.—In pursuance of section 110 of the Code of Criminal Procedure, 1898 (V of 1898), the Governor of Orissa is pleased to empower Sri B. G. Rao Patnaik, Deputy Magistrate of the first class, Banki in the district of Cuttack, to exercise the powers under the said section.

The 14th September 1944

No. 4952-P.—Mr. T. Nath, I.P., Assistant Superintendent of Police, Russelkonda, is granted leave on average pay for seven days under Fundamental Rules 77 and 81 in extension of the leave granted to him in notification No. 4247-P., dated the 12th August 1944.

The 15th September 1944

No. 4964-P.—On return from leave, Mr. F. H. O. Raynor, O.B.E., I.P., is appointed as Superintendent of Police, Criminal Investigation Department, vice Mr. P. K. Mitra, I.P., granted leave in notification No. 4395-P., dated the 19th August 1944.

The 15th September 1944

No. 4965-P.—On return from leave, Mr. P. K. Mitra, I.P., is appointed as Superintendent of Police, Koraput.

The 15th September 1944

No. 4966-P.—The services of Mr. W. H. W. Fisher, I.P., Assistant Superintendent of Police, are replaced at the disposal of the Government of Bihar, with effect from the date on which he is relieved of his present duties.

By order of the Governor

A. H. KEMP

Chief Secretary to Government

REVENUE DEPARTMENT NOTIFICATIONS

The 14th September 1944

No. 4131-R.—In exercise of the powers conferred by sub-section (1-A) of section 3 of the Madras Estates Land Act, 1908 (Madras Act I of 1908), the Governor of Orissa is pleased to appoint Sri G. Apparao Pantulu, Deputy Magistrate and Deputy Collector in the Ganjam district, to exercise the functions of a Collector under Chapter XI of the said Act in the said district.

The 14th September 1944

No. 4133-R.—In exercise of the powers conferred by section 175 of the Madras Estates Land Act, 1908 (Madras Act I of 1908), the Governor of Orissa is pleased to empower Sri G. Apparao Pantulu, Deputy Magistrate and Deputy Collector in the Ganjam district, appointed under notification No. 4131-R., dated the 14th September 1944, to exercise the functions of a Collector under Chapter XI of the said Act to correct on application or on his own motion a clerical or arithmetical mistake in any record of rights or any error arising therein from any accidental slip or omission:

Provided that no such correction shall be made until reasonable notice has been given to the parties concerned to appear and be heard in the matter.

The 19th September 1944

No. 4191-R.—Maulavi M. Rahmat, Deputy Collector in the district of Balasore, is vested with the powers of a Collector under the Land Acquisition Act, 1894 (Act I of 1894), in that district.

By order of the Governor

P. C. DAS

Secretary to Government

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT NOTIFICATIONS

The 16th September 1944

No. 3507-L.S.-G.—Whereas the Governor of Orissa has by an order published in the notification of the Government of Orissa in the Health and Local Self-Government Department No. 3503-L.S.-G., dated the 16th September 1944, made under sub-rule (8) (a) of rule 51-F of the Defence of India Rules further extended the period of supersession of the District Board, Cuttack, by three months until the 31st December 1944, now, therefore, the Governor of Orissa in pursuance of sub-rule (7) (b) of the said rule directs that Rai Sahib Jadunath Mahapatra shall during the extended period of supersession exercise and perform all powers and duties which were conferred on him by the notification of the Government of Orissa in the Health and Local Self-Government Department No. 8024-L.S.-G.(C.), dated the 22nd August 1942.

The 16th September 1944

No. 3509-L.S.-G.—Whereas the Governor of Orissa has by an order published in the notification of the Government of Orissa in the Health and Local Self-Government Department No. 3501-L.S.-G., dated the 16th September 1944, made under sub-rule (8)(a) of rule 51-F of the Defence of India Rules further extended the period of supersession of the Sadr Local Board, Balasore by three months until the Local Board, Bhadrak 31st December 1944, now, therefore, the Governor of Orissa in exercise of the powers conferred upon him by clause (b) of sub-rule (7) of the said rule directs that Maulavi Nurul Hossan shall during the extended period of supersession exercise and perform all powers and duties which were conferred on him by the notification of the Government of Orissa in the Health and Local Self-Government Department No. 11186-L.S.-G.(C.), dated the 23rd October 1942.

The 16th September 1944

No. 3511-L.S.-G.—Whereas the Governor of Orissa has by an order published in the notification of the Government of Orissa in the Health and Local Self-Government Department No. 3505-L.S.-G., dated the 16th September 1944, made under sub-rule (8) (a) of rule 51-F of the Defence of India Rules further extended the period of supersession of Sadr Local Board, Cuttack the Local Board, Jajpur, by three months until the 31st Local Board, Kendrapara

December 1944, now, therefore, the Governor of Orissa in pursuance of sub-rule (7) (b) of the said rule directs

Dr. Atalbehari Acharya

that Dewan Bahadur Hariballav Das shall during the extended Rai Sahib Dolagovind Mahanty period of supersession exercise and perform all powers and duties which were conferred on him by the notification of the Government of Orissa in the Health and Local Self-Government Department No. 9497-L.S.-G.(C.), dated the 25th September 1942.

The 16th September 1944

No. 3513-L.S.-G.—Whereas the Governor of Orissa has by an order published in the notification of the Government of Orissa in the Health and Local Self-Government Department No. 3499-L.S.-G., dated the 16th September 1944, made under sub-rule (8) (a) of rule 51-F of the Defence of India Rules further extended the period of supersession of Balasore District Board by three months until the 31st December 1944, now, therefore, the Governor of Orissa in exercise of the powers conferred upon him by clause (b) of sub-rule (7) of the said rule directs that Sri Sadananda Patnaik (Retired Sub-Deputy Collector) shall during the extended period of supersession exercise and perform all powers and duties which were conferred on him by the notification of the Government of Orissa in the Health and Local Self-Government Department No. 14429-L.S.-G.(C.), dated the 12th July 1943.

The 16th September 1944

No. 3515-L.S.-G.—Rai Bahadur Dr. Sanatan Pujari, M.B.S., is appointed as the Professor of Anatomy in the Orissa Medical College, with effect from the 15th August 1944.

The 16th September 1944

No. 3516-L.S.-G.—Dr. Rai Krishna Mahanti, M.B., B.S., Civil Assistant Surgeon, is appointed temporarily as the Assistant Professor of Anatomy in the Orissa Medical College, with effect from the 1st June 1944.

The 16th September 1944

No. 3517-L.S.-G.—Dr. Mahendra Chandra Misra, M.B., B.S., Civil Assistant Surgeon, is appointed temporarily as

the Assistant Professor of Physiology in the Orissa Medical College, with effect from the 1st June 1944.

The 16th September 1944

No. 3518-L.S.-G.—Dr. Akhouri Suraj Sekhar Sinha, M.D., is appointed temporarily as the Demonstrator of Physiology in the Orissa Medical College, with effect from the 23rd August 1944.

By order of the Governor
V. RAMANATHAN
Secretary to Government

EDUCATION DEPARTMENT NOTIFICATIONS

The 16th September 1944

No. 3001-E.—The Governor of Orissa is pleased to appoint Maulavi Muhammad Yusuf, B.A., B.T., M.L.A., as a member of the Advisory Committee for Education of Muhammadans in place of Khan Bahadur Ahmad Buksh, who has since died.

ERRATUM

The 15th September 1944

No. 2996-E.—In line 33, item (20) in notification No. 2836-E., dated the 15th August 1944, appearing on page 112, Part I of the *Orissa Gazette*, dated the 18th August 1944, read "Sri B. Venkataratnam" for "Sri V. K. Subramanian".

By order of the Governor
V. RAMANATHAN
Secretary to Government

LAW DEPARTMENT NOTIFICATION

The 16th September 1944

No. 3486-Judl.—In exercise of the powers conferred by section 14 and the proviso to section 357 of the Code of Criminal Procedure, 1898 (V of 1898), the Governor of Orissa is pleased—

(a) to confer upon Mr. J. P. David the powers of a Magistrate of the third class in the district of Balasore, with effect from the date of this notification, in respect of such cases as may be made over to him within the limits of the Bhadrak subdivision; and

(b) to direct him to take down evidence in the English language.

By order of the Governor
C. G. NAIR
Secretary to Government

SUBORDINATE CIVIL SERVICE OFFICE OF THE REVENUE COMMISSIONER NOTIFICATIONS

The 14th September 1944

No. 2692-R.—Sri Sachindra Kumar Ray, Sub-Deputy Magistrate and Sub-Deputy Collector on probation, attached to the headquarters station of the district of Balasore, is posted as Third Officer, Bhadrak within the same district.

The 14th September 1944

No. 2695-R.—Sri Jagannath Das, Sub-Deputy Magistrate and Sub-Deputy Collector and Taluk Officer, Gunupur in the district of Koraput, is granted earned leave for fifteen days, with effect from the 2nd October 1944, under rules 6 and 9 of the Orissa Leave Rules, 1939.

The 16th September 1944

No. 2721-IV-95/44-R.—Sri Satyabadi Panda, Sub-Deputy Magistrate and Sub-Deputy Collector, is granted leave on average pay for one month, with effect from the 2nd October 1944, under rules 150, 155, 156 and 157 of the Orissa Service Code.

R. A. E. WILLIAMS
Revenue Commissioner, Orissa

OFFICE OF THE REVENUE COMMISSIONER [INSPECTOR-GENERAL OF REGISTRATION] NOTIFICATIONS

The 15th September 1944

No. 1326-XXIX-28/44-Regn.—Sri Suresh Chandra Bohidar, Sub-Registrar, Kendrapara, was granted leave on average pay on medical certificate for fifteen days from the 11th August 1944 to the 25th August 1944 (both days inclusive).

The 15th September 1944

No. 1327-XXIX-28/44-Regn.—Sri Apada Chandra Das, probationary Sub-Registrar attached to the Sadr Registration Office, Cuttack, was appointed to act as Sub-Registrar, Kendrapara, from the 21st August 1944 to the 25th August 1944 (both days inclusive) during the absence of Sri Suresh Chandra Bohidar, Sub-Registrar, on leave.

R. A. E. WILLIAMS
Inspector-General of Registration, Orissa

OFFICE OF THE COMMISSIONER OF
INCOME-TAX, BIHAR AND ORISSA
NOTIFICATION

The 12th September 1944

No. B—VI-6/70 of 44—Mr. S. R. Singh, temporary Additional Income-tax Officer, Singhbhum-Sambalpur Circle, Chaibassa, is transferred and posted to the Ganjam Circle, Berhampur, as temporary Additional Income-tax Officer.

R. W. A. ASHE
Commissioner

ORISSA EDUCATIONAL SERVICE
NOTIFICATION

The 15th September 1944

No. 17-A.—Sri Baidyanath Rath, officiating Lecturer of the Cuttack Training College, is allowed leave on medical certificate for twenty-one days on a leave salary equal to one-half of his pay under rules 21 (i) and 28 (2) of the Orissa Leave Rules, 1939, with effect from the 20th July 1944.

S. C. TRIPATHI
Director of Public Instruction, Orissa

SUBORDINATE EDUCATIONAL SERVICE
NOTIFICATIONS

The 16th September 1944

No. 27—Sri Balaram Das, Deputy Inspector of Schools, Bhadrak, is allowed leave on average pay for one month under rules 150, 155-57 of the Orissa Service Code, with effect from the 2nd October 1944.

The 15th September 1944

No. 28—Sri Nagendra Nath Kar, an assistant master in the High School Section of the Balasore College, is allowed leave on average pay on medical certificate for fifteen days under rules 150, 155-57 and 163 of the Orissa Service Code, with effect from the 16th August 1944.

S. C. TRIPATHI
Director of Public Instruction, Orissa